

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 16th day of November Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01751/2017

C. Magalingam,
S/o. Chandran,
No.4, Chavadi Street,
Soorakottai Village, Madurantakam Taluk,
Kancheepuram District.

.....Applicant

(By Advocate : M/s. K. Thilagaraj)

VS.

1. Union of India, Rep. by
The Senior Section Engineer,
Chengalpattu, Southern Railway,
Kancheepuram District;

2. M. Manickam,
S/o. Not know to the petitioner,
Quarters No.20/B/MMK/Type-II,
Madurantakam Southern Railway Quarters,
Madurantakam,
Kancheepuram District.

...Respondents

(By Advocate: Mr.P. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed the O.A. seeking the following reliefs:-

1. To direct the first respondent herein to evict the second respondent herein from the quarters allotted to the applicant namely Quarters No.20/B/MMK/Type II vide proceedings dated 16.3.2017 of the first respondent in proceeding No. CGL/62/Quarters, thereby enable the applicant to occupy his allotted quarter and thus render justice."
2. When the matter is taken up, learned counsel for the applicant submits that a certain deduction had been made from the applicant for consumption of electricity when he had not even been handed over possession of the accommodation allotted to him which is still under unauthorized occupation by someone else. Annexure-A/6 representation dated 22.05.2017 of the applicant with regard to his grievance is still pending with the authorities and the applicant would be satisfied, if the respondents are directed to dispose of the same within a time frame.
3. Mr. P. Srinivasan, Learned standing takes notices on behalf of the respondents has no objection to the above prayer.
4. In view of the above, O.A. is disposed of with a direction to the respondents to dispose of Annexure-A/6 representation dated 22.05.2017 of the applicant within a period of two weeks from the date of receipt of copy of this order.
5. The O.A. is disposed of with the above direction. No costs.